



2026:AHC:17519

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 116 of 2026

Kanhaiya

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Munna Tiwari
Counsel for Respondent(s)	:	C.S.C., Munna Tiwari

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Munna Tiwari, learned counsel for the petitioner and Sri Pankaj Kumar, learned standing counsel for the state-respondents.
2. The instant writ petition has been filed, seeking a writ, order or direction in the nature of mandamus, directing the respondent nos. 2 and 3, not to restrain the petitioner to cultivate and harvest from land in question and comply with the order dated 26.8.2025, passed by the Board of Revenue, Lucknow.
3. Counsel for the petitioner submitted that in spite of the interim order granted by the Board of Revenue, during pendency of the revision under Section 210 of the U.P. Revenue Code, 2006, respondent nos. 2 & 3 are interfering with the possession of the petitioner, as such, appropriate direction be issued, restraining the respondent nos. 2 & 3 from interfering with the possession of the petitioner in cultivating the plot in question.
4. Learned standing counsel submitted that the petitioner has not impleaded the private parties in the instant writ petition, as such, the writ petition cannot be entertained. He further submitted that the interim order has been passed in the revision filed by the petitioner before the Board of Revenue, as such, the instant writ petition for mandamus cannot be entertained.
5. I have considered the arguments advanced by learned counsel for the parties and perused the records.

6. Since revision arising out of proceeding under Section 34 of the U.P. Land Revenue Act is pending before the Board of Revenue and interim order is operating, as such, prayer for injunction before this Court by way of writ of mandamus cannot be entertained.

7. Considering the entire facts and circumstances, no interference is required in the matter.

8. The writ petition is dismissed.

January 27, 2026
C.Prakash

(Chandra Kumar Rai,J.)